

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

11.10.2017

O.A./260/724/2016 S R SENAPATI

COUNTER NOT FILED, HONBLE HIGH

-V/S-

COURT ORDER DT. 28.03.2017 MAY

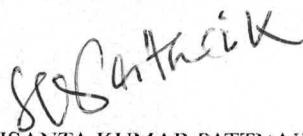
INCOME TAX

KINDLY BE PERUSAL, ON MEMO

ITEM NO:1

FOR APPLICANTS(S) Adv. : Mr. J.M. Pattnaik

FOR RESPONDENTS(S) Adv.: Mr. J.K. Nayak

Notes of The Registry	Order of The Tribunal
	<p>Heard Mr. J.M. Pattnaik, Ld. Counsel appearing for the applicant and Mr. J.K. Nayak, Ld. ACGSC appearing for the Official Respondents.</p> <p>Mr. Pattnaik submitted that even though the applicant has filed this O.A. for opening of the sealed cover the Respondents are delaying the matter.</p> <p>Mr. Nayak, Ld. ACGSC submitted that even though the applicant submitted representation on 27.09.2016 addressed to the Chairperson, Central Board of Direct Taxes, without waiting for disposal of representation by the competent authority, he has filed this O.A. on 19.10.2016. Since representation is pending before the appropriate forum filing of the O.A. becomes premature.</p> <p>Ld. Counsels have no objection if the Respondents are directed to dispose of the representation in accordance with Rules and governing guidelines. Hence the O.A. is disposed of with a direction to the Respondent No.2 to dispose of the representation dated 27.09.2016 (Annexure-A/6) preferably within a period of one month from the date of communication of this order if already not disposed of in the meantime.</p> <p>To expedite this matter copy of this order be made available to Ld. Counsels for both sides.</p> <div style="text-align: right; margin-top: 20px;">  (DR. MRUTYUNJAY SARANGI) MEMBER (A) </div> <div style="text-align: right; margin-top: 20px;">  (SUSHANTA KUMAR PATTNAIK) MEMBER (J) </div> <p style="text-align: center; margin-top: 20px;">kb</p>